

Central Adminisrative Tribunal  
Principal Bench

O.A.No.364/2003  
M.A.No.373/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 22nd day of April, 2003

Shri Netra Pal  
s/o Shri Ganga Ram  
36-E, Bara Gole Chakkar  
Kamla Nagar, Delhi - 110 007. .... Applicant  
(By Advocate: Ms. Meenu Maine, proxy of Sh.  
B.S.Mainee)

Vs.

1. Union of India through  
The General Manager  
Northern Railway, Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
Moradabad. .... Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard the learned counsel.

2. As applicant's name was already placed at Sl. No.71 of the Live Casual Labour Register and necessary follow up action has been recommended through letter dated 17.2.2000 and in the light of the fact that junior to the applicant in LCLR has already been re-engaged, OA is disposed of with direction to respondents to consider the representation of applicant dated 28.9.2000 (Annexure-A6) by a detailed and speaking order, interalia, considering the fact of junior has already been re-engaged within two months from the date of receipt of a copy of this order.

3. Let a copy of this order along with a copy of the OA be sent to respondents.

*S. Raju*  
(Shanker Raju)  
Member(J)

/rao/